

(Maharashtra Amendment) Bill, 2010 as passed by the State Legislature and reserved by the Governor of Maharashtra for the consideration of the President under article 200 read with article 254(2) of the Constitution of India has been received in the Ministry of Home Affairs on 27.12.2010.

(c) The Ministry of Road Transport and Highways have made observation on the Bill which have been forwarded to the Government of Maharashtra for the clarifications on 26.12.2011 followed by a reminder on 19.3.2012.

Attempt of ISI to revive terrorism in Punjab

†3660. SHRI BALBIR PUNJ : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistan's Intelligence agency, ISI is trying to revive Babbar Khalsa so as to resurrect the terrorism in Punjab;

(b) if so, the steps being taken by Government to dismantle the network of terrorism existing in other parts of the country including Punjab; and

(c) the direction of Government's investigations in the terrorist attacks that took place in the country in the last three years and the details of number of persons, who have been nabbed so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Yes, Sir.

(b) Govt. is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cause, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which *inter-alia*, include augmenting the strength of Central Armed Police Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive

† Original notice of the question was received in Hindi.

measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to *inter alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multilateral and bilateral fora and also at the multilevel bi-lateral interactions.

(c) As per available information, the details of confirmed/*prima facie* terror attacks in the hinterland during the last three years, the number of persons arrested and the status of investigation is at Statement.

Statement

*The Details of Confirmed/Prima-facie Terror Attacks in the Hinterland Post
26 November, 2008, the Number of Persons Arrested and the Status of the
Investigation*

Sl. No.	Incidents	Investigating agency	Status of Investigation/Prosecution
1	2	3	4
1.	16.10.2009: Bomb blast in Margao, Goa	NIA	Case against 6 persons is presently under trial at the District and Sessions Court at Goa.
2.	13.02.2010: Bomb blast at German Bakery, Pune	ATS, Mumbai	Charge sheet was filed on December 4, 2010 vide Court Case No. 5183/10 against 1 accused out of a total of 7 accused. Remaining 6 accused are absconding.
3.	29.03.2010: Bomb Blast at Mehrauli, New Delhi.	Special Cell, Delhi Police	The case is under investigation.
4.	17.04.2010: Bomb blasts, at M.C. Chinnaswamy Cricket Stadium, Bangalore	Crime Branch, Bangalore Police	The case is under investigation.

1	2	3	4
5.	19.09.2010: Firing and bomb blast near Jama Masjid, Delhi	Special Cell, Delhi Police	The case is under investigation. However, a special team of Delhi Police with the help of West Bengal Police, Bihar Police and Tamil Nadu Police, have busted an Indian Mujahedeen module consisting of ten members including one Pakistani National, in November 2011. Out of these, six accused persons were arrested by the Delhi Police in the Jama Masjid Firing and Bomb Blast cases. Apart from their suspected involvement in this incident, investigations suggest that some members of the module may also have been involved in the incidents mentioned at Sl.No. 2 and 4 above.
6.	07.12.2010: Bomb blast atg Shetla Ghat, Varanasi, UP	ATS, U.P.	The case is under investigation.
7.	25.05.2011: Bomb blast in parking place outside High Court, New Delhi	NIA	The case is under investigation
8.	13.07.2011: Serial bomb blasts in Mumbai	ATS Mumbai	The case is under investigation. ATS Mumbai has arrested four persons.
9.	07.09.2011: Blast at Delhi High Court	NIA	3 persons have been arrested in the case and chargesheet filed.
10.	13.02.2012: Blast in a Car of Embassy of Israel	Special Cell, Delhi Police	The case is under investigation. One person has been arrested.